

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**88/241-242/ND/2018**

**CORAM:**

**PRESENT: DR. V.K. SUBBURAJ  
HON'BLE MEMBER(T)**

**DR. DEEPTI MUKESH  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.03.2019.**

**NAME OF THE COMPANY: Mr. rahul Gupta V/s. Padam Promoters Pvt.  
Ltd.**

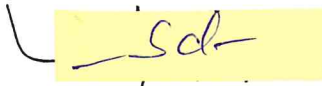
**SECTION OF THE COMPANIES ACT: U/s. 7 of IBC Code, 2016**


**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

**Present:** Ms. Swaralipi Deb Roy, Advocate for the Petitioner.  
Ms. Pooja Saigal, Advocate for the Respondent.

**ORDER**

Ld. counsel for the applicant states that rejoinder is ready and seeks time to file the same. Let rejoinder be filed within one week with a copy in advance to the other side. Fix it for final hearing on 22.05.2019.

  
**(Dr. V.K. Subburaj)  
Member (T)**

  
**(Dr. Deepti Mukesh)  
Member (J)**